

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 306/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2021**

Name of the Company: Labdhi International Pvt Ltd
V/s
Gorgeous Extrusion Technik Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER


Advocate, Ms. Sakshi Raheja appeared on behalf of the Petitioner. Advocate, Mr. Mohit Gupta appeared on behalf of the Respondent.

The Petitioner has already filed written submission. However, on the request of the Respondent, the matter is adjourned as a last chance. No further time shall be granted.

List the matter on 17.02.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**